

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

STARRED QUESTION NO:372

ANSWERED ON:20.12.2011

BAN ON EXPORT OF SUGAR PULSES

Das Shri Ram Sundar;Singh Shri Brij Bhushan Sharan

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government has imposed a ban on the export of sugar and pulses;
- (b) if so, the details thereof alongwith the reasons therefor;
- (c) whether any suggestions/ recommendations from the State Governments/experts have been received in this regard;
- (d) if so, the details thereof; and
- (e) the reaction of the Government thereto?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a) to (e): A statement is laid on the table of the house.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF STARRED QUESTION NO. 372 DUE FOR ANSWER ON 20.12.2011 IN LOK SABHA

(a) and (b)

Sugar :

No, Madam. At present, there is no ban on export of sugar. However, export of sugar is regulated through release order mechanism, except that 10,000 metric tons per annum of Organic Sugar is allowed without release orders.

Pulses:

Yes, Madam. Exports of pulses except kabuli chana and organic pulses upto 10,000 tonnes are banned upto 31.03.2012. The ban was imposed to contain inflationary pressure by ensuring adequate domestic availability of pulses.

(c), (d) and (e)

Sugar:

Do not arise.

Pulses:

There have been representations from organisations such as Association of Pulses Manufacturers-Exporters of India as well as some Dal Millers for lifting export ban on pulses and to permit raw pulses to be imported and then re-exported, after value addition, in the form of processed dal.

Pulses are the major source of protein in the country. India being the largest consumer of the pulses in the world has to depend upon the imported pulses to bridge the gap between demand and supply in the domestic market. Imported Pulses are even supplied to some state Governments at subsidized rates for distribution under Public Distribution System (PDS) to ration card holders of Below Poverty Line. In such a scenario lifting the ban on export of pulses may not be desirable.